

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 10675-10676/2020

(Arising out of impugned final judgment and order dated 16-06-2020 in WPN No. 12295/2018 02-09-2020 in RAC No. 133/2020 passed by the High Court of Judicature at Bombay at Aurangabad)

ARUNA

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No. 88942/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 88943/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 88940/2020 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 11416/2020 (IX)

(FOR ADMISSION and I.R. and IA No.95569/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.95565/2020-EXEMPTION FROM FILING O.T. and IA No.95568/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.95570/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-07-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MR. JUSTICE R. SUBHASH REDDY

Counsel for the Parties

Mr. B.H. Marlapalle, Sr. Adv.
Mr. Shirish K. Deshpande, AOR
Ms. Rucha Pravin Mandlik, Adv.
Mr. Govind Karwa, Adv.Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, AOR
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.Mr. Shreyas Gacche, Adv.
Mr. T. R. B. Sivakumar, AORUPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties at length.

Arguments concluded.

Judgment reserved.

(NEETA SAPRA)
COURT MASTER(DIPTI KHURANA)
COURT MASTER